

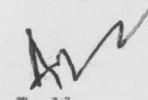
2.4.2004

Hon'ble Mr. A.K.Bhatnagar, J.M.

List has been revised, none for the applicant. Shri N.P.Singh, learned counsel for the respondents is present.

^{on} ^{1st day} [✓] ~~perusal~~ [✓] of the order sheet ~~and come to notice that~~ this case was listed on 22.3.2004 and the case was adjourned on the ground of illness of the applicant's counsel and it was fixed for 31.3.2004 on which date also the case was adjourned on the request of applicant's counsel. None has turned up even in the revised call for the applicant. Learned counsel for the respondents ^{vehemently} opposed the adjournment as this case has already become infructuous as the payment due to the applicant has already been granted to the applicant as per rules.

The O.A. is dismissed in default and for non-prosecution


J.M.

RKM/